## GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

# LOK SABHA UNSTARRED QUESTION NO.1810 TO BE ANSWERED ON 16<sup>th</sup> DECEMBER, 2022

#### **CHEMICALS RESTRICTIONS**

#### †1810. SHRI MANSUKHBHAI DHANJIBHAI VASAVA:

### Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government is aware of the fact that the banned/restricted/harmful chemicals in the developed countries are being used to ripen fruits and plants in the country;
- (b) if so, the details thereof; and
- (c) the concrete steps taken/proposed to be taken by the Government to restrict the use of such chemicals?

# ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. BHARATI PRAVIN PAWAR)

(a) to (c): Food Safety and Standards Authority of India (FSSAI) has notified FSS (Prohibition and Restriction on sale) Regulation, 2011 which prohibits use of acetylene gas/ carbide gas for ripening of fruits. Further, artificial ripening of fruits through use of ethylene gas at the concentration of 100ppm is allowed provided that it does not come in direct contact with the fruits.

As implementation and enforcement of FSS Act 2006, Rules and Regulations made thereunder primarily lies with State/UT Governments, surveillance, monitoring, inspection and sampling of food products is carried out by Food Safety Officers of States/UTs. Penal action has been initiated against the defaulting Food Business Operators (FBOs) as per the provisions of FSS Act 2006 & Rules.